

[श्री अमर शंकर साबले]

कम्पनियां खुद सभी फायदे सरकार से ले रही हैं, लेकिन प्रशिक्षुओं को नहीं दे रही हैं। यह देश भर में सभी राज्यों में हो रहा है। श्रम मंत्रालय को अपरेंटिस अधिनियम, 1961 के तहत प्रशिक्षुओं के इस प्रकार के शोषण को रोकने के लिए तुरंत हस्तक्षेप करना चाहिए, धन्यवाद।

...(Interruptions)...

MR. CHAIRMAN: Mr. Ravi Shankar Prasad, this is not going on record. ...*(Interruptions)*... You are a Minister. Shri V. Vijayasai Reddy, not present. Prof. M.V. Rajeev Gowda, not present. Prof. Manoj Kumar Jha.

**Demand for rehabilitation policy for the slum dwellers on the lands owned by
Indian Railways**

PROF. MANOJ KUMAR JHA (Bihar): It is estimated that the Railways are India's single largest land owning agency with a total of 4,77,452 hectares of land, of which, 844.38 hectares, that is, 0.18 per cent, are encroached and 51,535 hectares, that is, 10.7 per cent, are vacant. In 2006, Railway Land Development Authority was set up to prevent encroachments and generate revenue from unutilised railway land.

There are a total of 78 settlements on the railway land in Delhi, housing around 50,000 households as per the DUSIB. Similarly, some big cities like Mumbai, Patna and Chennai have significant number of slums on railway land.

In response to a Parliamentary Question dated 22.07.2016, as well as in reply to an RTI request, the Ministry of Railways has admitted that they do not have any policy for rehabilitation of slum dwellers on the railway land whereas they only resettle the families which are affected by their expansion projects where they acquire land.

Eviction of slums on railway land is planned throughout the country these days, with slums of Patna, Delhi, Guwahati, Chennai and Mumbai are receiving eviction notices, that too, without any rehabilitation plan. Similar action has been taken in the past and people have been left homeless in cities. The hon. High Court of Delhi, in the matter of Shakur Basti, ordered Railways to work in consonance with DUSIB to rehabilitate the slum dwellers. Also, in the Sudama Singh case, the High Court of Delhi said that the denial of housing is against Article 21, Right to Life, of the Constitution. Railways must initiate a rehabilitation policy for slum dwellers with the help of State Governments to ensure fair rehabilitation.

MR. CHAIRMAN: Shri Manas Ranjan Bhunia, not present. Dr. Kirodi Lal Meena.